

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

18. **IA-4065/2023 in C.P.(IB)/3176(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES: Noble Co-Operative Bank Ltd.  
Vs  
Independent TV Ltd.

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Akshay Petkar a/w Mr. Uday Bhaskar Bhatt, Mr. Aniket Malu, Mr. Pranav Shah and Mr. Aditya Nair, Ld. Counsel for the Applicant/Liquidator present. Mr. Rishabh Jaisani i/b Shardul Amarchand Mangaldas & Co., Ld. Counsel for the Respondent present.
2. The Counsel for the Liquidator submits that there is no valid rent agreement between the Corporate Debtor and the Respondent. The Respondent is not allowing the Liquidator to visit the premises for inspection of the material there for conducting the auction. For the last three occasions, they sought time for filing reply. Today, both Counsel present.
3. The Bench directs the Liquidator to get the ALV from the local Municipal authority. Based on the ALV, the Liquidator should calculate the rent and pay the same to the Respondent within four weeks.

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4. Meanwhile, the Respondent is directed to allow any prospective bidders along with the Liquidator/his authorised representative to inspect the premises for verifying the material stored in the premises of the Respondent.
5. With the above directions, IA-4065/2023 is **disposed** of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)